

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5704/2021

(Arising out of impugned final judgment and order dated 13-01-2021 in CWP No. 408/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

GRAM PANCHAYAT AYALI KALAN

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(IA No.50414/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.50416/2021-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 5823/2021 (IV-B)

(FOR ADMISSION and I.R. and IA No.51123/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.51122/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 5919/2021 (IV-B)

(IA No.51468/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.51467/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 5745/2021 (IV-B)

(IA No.50908/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.50906/2021-EXEMPTION FROM FILING O.T.)

Date : 30-04-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Karan Dewan, Adv.
Miss Aanchal Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We decline to interfere in these Special Leave Petitions. The Special Leave Petitions are accordingly dismissed.

In view of the above, pending application(s) shall stand disposed of.

(NEETU KHAJURIA)
COURT MASTER

(PRADEEP KUMAR)
COURT MASTER

